GOVERNMENT OF INDIA MINISTRY OF COAL

LOK SABHA STARRED QUESTION NO. 56 TO BE ANSWERED ON 05.02.2020

COAL MINES OPERATING WITHOUT CLEARANCES

*56. SHRI SUSHIL KUMAR SINGH:

Will the Minister of COAL be pleased to state:

- (a) whether any mines of Coal India Limited (CIL), Central Coalfields Limited (CCL) or their subsidiaries are operating without valid Environment Clearance, Consent to Establish and Consent to Operate;
- (b) if so, the details thereof, mine-wise;
- (c) the reasons for not procuring the required certificates from the concerned authorities;
- (d) whether any action has been taken against CCL or its subsidiaries by the respective State Pollution Control Boards, State Environment Ministries, Ministry of Environment, Forest and Climate Change (MoEFCC) or any Central or State Government body including the State department of mines and if so, the details thereof;
- (e) whether any monetary penalties or cess have been imposed on CCL or its subsidiaries for operating mines without proper permissions since the year 2014; and
- (f) if so, the details thereof along with the amount of penalties imposed on CCL and its subsidiaries, year-wise?

ANSWER

MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES (SHRI PRALHAD JOSHI)

(a) to (f): A statement is laid on the Table of the House.

Statement refers to reply part (a) to (f) in respect of Lok Sabha Question No. *56 for 05.02.2020 asked by Shri Sushil Kumar Singh regarding "Coal Mines Operating without Clearances".

(a) to (c): As informed by Coal India Limited (CIL), no mines of CIL, Central Coalfields Limited (CCL) or its subsidiaries is operating without valid Environment Clearance (EC), Consent to Establish (CTE) and Consent to Operate (CTO).

However for some of the mines of CCL, where Environmental Clearance (EC)/ Consent to Operate (CTO) were withdrawn, application for EC/ CTO have been submitted to concerned agencies.

- (d) to (f): As informed by CIL, for CCL, following action has been taken by Jharkhand State Pollution Control Board (JSPCB) and state department of mines:
 - 1. CTO of 4 projects revoked by JSPCB on 20.01.2020.
 - 2. Credible action against project officials of Karo Open Cast Coal Mine, Selected Dhori Open Cast Coal Mine & Tarmi Open Cast Coal Mine has been taken by JSPCB.
 - 3. Demand notices issued by District Mining Officers of Jharkhand from CCL for Rs.13,568.504 Crore in view of common cause judgment dated 02.08.2017. The demand notices have been stayed by Revisional Authority, Ministry of Coal.
